

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

APPEAL NO. 140 OF 2019
& IA Nos. 159, 158 & 160 OF 2019

Dated: 16th April, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of :

Punjab State Power Corporation Limited ... Appellant(s)
Versus
Punjab State Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Sakya Sinha Chaudhuri
Ms. Zehra Khan

Er. Gurpreet Singh, ASC
Er. KPS Sidhu, ASC (*Rep*)

Counsel for the Respondent(s) : Mr. Ravi Sharma
Mr. Kashif Khan for R-1

Ms. Ankita Prakash
Mr. Ankit Goel for R-2

ORDER

Admit.

Two weeks' time, i.e. on or before 30.4.2019 is granted to Respondent - DISCOMS to file additional objection/reply, if any, with advance copy to the other side. Thereafter, rejoinder, if any, may be filed by the Appellant on or before 7.5.2019 with advance copy to the other side.

List the matter on **30.05.2019**.

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson